

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF EX-SERVICEMEN WELFARE  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3037**  
TO BE ANSWERED ON 09<sup>th</sup> August, 2024

**COURT LITIGATION AGAINST SERVING OFFICERS/VETERANS**

3037 SHRI AMRINDER SINGH RAJA WARRING:

Will the Minister of DEFENCE be pleased to state:

- (a) the details of the court litigations initiated by the Government against serving officers and veterans in relation to disability pension;
- (b) whether any policy has been formulated or directions issued by the Government for contesting cases in regard to disability pensions of serving officers/veterans; and
- (c) if so, the details thereof?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(SHRI SANJAY SETH)

- (a): The Government has not initiated any court litigations against serving officers and veterans in relation to disability pension.
- (b) & (c): The Ministry of Defence, like other Government Departments, follows the laid down process whereby judgements delivered by lower courts which are in deviation from the Government regulations/policies are appealed after due consultation with Department of Legal Affairs. All Orders of Hon'ble Armed Forces Tribunals which are in accordance with the Government Policies are implemented. Where the Orders are in deviation from the Government Policies and has not attained finality with the settled law of the Hon'ble Supreme Court, the Government goes for exhausting the legal remedies before the court orders are implemented.

\*\*\*\*\*